

Rural electrification schemes sanctioned for Karnataka

4106. SHRI K. LAKKAPPA: Will the Minister of ENERGY be pleased to state:

(a) the brief outlines of the schemes sent by the Karnataka State Electricity Board to the Rural Electricity Corporation Limited during 1973-74 and 1974-75;

(b) the schemes out of them sanctioned by the Rural Electrification Corporation Limited and their present stage of progress;

(c) whether the works are expected to be completed according to schedule; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDESHWAR PRASAD) (a) and (b) The Karnataka State Electricity Board sponsored 29 schemes to Rural Electrification Corporation Ltd during the years 1973-74 and 1974-75 (upto 11-3-75). Out of these, 13 schemes have so far been sanctioned by the Corporation (2 in 1973-74 and 11 in 1974-75). Besides, 4 schemes received earlier were also sanctioned in 1973-74. The details of the schemes are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-9245/75]

The scheme sanctioned by the Corporation are phased for completion over a period ranging upto 5 years. Under the 6 schemes sanctioned in 1973-74 (including 4 schemes received earlier), the State Electricity Board has upto December, 1974 provided service connections in respect of 120 pumps sets, 12 small scale industries, 440 domestic and commercial connections and 131 street lights in 18 villages. It is too early to assess the progress in respect of schemes sanctioned in 1974-75.

(c) Yes, Sir.

(d) Does not arise.

Office of Station Director and other Senior Officials in Radio Stations in Gujarat remaining vacant

4107. SHRI P. G. MAVALANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the offices of Station Directors and other senior officials at Ahmedabad, Baroda, Rajkot and Bhuj stations of AIR remain vacant and, or temporarily filled on an ad hoc basis; and

(b) if so, the facts and reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b) Only two Class I posts of Assistant Station Engineers are, at present, vacant at Rajkot and Bhuj Stations of All India Radio. These posts will be filled on the basis of the results of Engineering Services (Electronics) Examination, 1974 conducted by the Union Public Service Commission. Besides, the present incumbents of the posts of Additional Station Director, Commercial Broadcasting Service, All India Radio, Ahmedabad and Station Director, All India Radio, Rajkot have been appointed on an ad-hoc basis pending formation of a regular panel in consultation with the Union Public Service Commission, on the basis of recently revised recruitment rules.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND ARMS (ADMT) RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 304 published in Gazette of India dated the 8th March, 1975 containing corrigendum to Notification No. G.S.R. 11 published in Gazette of India dated the 11th January, 1975.

(ii) G.S.R. 305 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 13 published in Gazette of India dated the 11th January, 1975.

(iii) G.S.R. 306 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 12 published in Gazette of India dated the 11th January, 1975.

(iv) G.S.R. 307 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 53 published in Gazette of India dated the 18th January, 1975.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No. G.S.R. 808 in Gazette of India dated the 8th March, 1975.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 309 in Gazette of India dated the 8th March, 1975.

(vii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 145(E), in Gazette of India dated the 12th March, 1975.

(viii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 146(E) in Gazette of India dated the 12th March, 1975. [Placed in Library. See No. LT-9227/75].

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(2) A copy of the Arms (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in library. See No. LT-9228/75].

MR. SPEAKER: Shri Pranab Kumar Mukherjee—he is not here.

Shri Ziaur Rahman Ansari.

AUDITED ACCOUNTS OF CENTRAL SILK BOARD, BOMBAY FOR 1972-73.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board, Bombay for the year 1972-73, under sub-section (4) of section 12 of the Central Silk Board Act, 1947. [Placed in Library. See No. LT-9230/75].

SHRI PRANAB KUMAR MUKHERJEE rose—

MR. SPEAKER: I called you but you were not here. Yes, you may lay your paper.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1975 issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in library. See No. LT-9229/75].

GUJARAT LOCAL FUND AUDIT RULES, 1974 AND A MEMORANDUM

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Dalbir Singh, I beg to lay on the Table: